

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 55/MP/2021**

- Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of the order dated 15.1.2020 passed by the Commission in Petition No. 63/MP/2019; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for noncompliance of the order dated 15.1.2020 passed by the Commission in Petition No. 63/MP/2019.
- Date of Hearing : 29.11.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : DB Power Limited (DBPL)
- Respondents : Rajasthan Urja Vikas Nigam Limited (RUVNL) and 10 Ors.
- Parties Present : Shri Deepak Khurana, Advocate, DBPL  
Ms. Nishtha Wadhwa, Advocate, DBPL  
Shri Ravi Kishore, Advocate, PTC  
Ms. Swapna Seshadri, Advocate, Rajasthan Utilities  
Ms. Ritu Apurva, Advocate, Rajasthan Utilities  
Shri Amal Nair, Advocate, Rajasthan Utilities  
Ms. Sugandh Khanna, Advocate, Rajasthan Utilities  
Ms. Kritika Khanna, Advocate, Rajasthan Utilities

**Record of Proceedings**

Due to paucity of time, the matter could not be taken up for hearing and was, accordingly, adjourned.

2. The Petition shall be listed for hearing on 19.1.2023.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

